

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2141
ANSWERED ON:11.03.2013
TIME FRAME FOR ENVIRONMENTAL CLEARANCE
Badal Harsimrat Kaur

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has framed any guidelines/rules regarding a time frame required for disposing of an environment clearance;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (c) The cases of environment clearances to various projects are dealt with as per statutory provisions under the Environment Impact Assessment (EIA) Notification, 2006 issued under the Environment (Protection) Act, 1986. The stages in environment clearance process comprise of Screening, Scoping, Public Consultation and Appraisal. The prescribed time period for taking a decision on an environment clearance case is 105 days after the submission of final environmental impact assessment and environment management plan report by the project proponent to the Ministry.